



Government of Kerala
Power (A) Department

NOTIFICATION

No:133/A1/2025/PD

Dated, Thiruvananthapuram, 29 /10/2025

Sub: - Filling up the post of Member [Law] of the Kerala State Electricity
Regulatory Commission- Applications invited.

In exercise of powers vested in Section 85 of the Electricity Act, 2003, the competent authority has directed the undersigned to notify a post of **Member [Law]** in the Kerala State Electricity Regulatory Commission.

Section 84(1) of the Electricity Act 2003 provides as follows:-

The Chairperson and the Members of the State Commission shall be persons of ability, integrity and standing who have adequate knowledge of, and have shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.

As per para 114 of the judgement of the Hon'ble Supreme Court dated 12.04.2018 in Civil Appeal No. 14697 of 2015, "It is mandatory that there should be a person of law as a Member of the Commission, which requires a person who is or has been holding a judicial office or is a person possessing professional qualifications with substantial experience in the practice of law, who has the requisite qualifications to have been appointed as a Judge of the High Court or a District Judge". It was further

held that, in case there is no Member from law as a Member of the Commission as required aforesaid in para 2 of conclusion, the next vacancy arising in every State Commission shall be filled in by a Member of Law. Therefore as per the judgment dated 12/04/2018 in Civil Appeal No. 14697/2015 of Hon'ble Supreme Court a person having legal expertise is to be appointed in existing, or the next vacancy arising in Kerala State Electricity Regulatory Commission.

Term of appointment

As per section 89(1) of the Electricity Act, 2003, the Member shall hold the post for a term of five years from the date he/she joins the office. Provided further, that no Member shall hold office as such after he/she has attained the age of sixty five years. As per section 84(3) of the Electricity Act, the Member shall not hold any other office during this period. The salary payable to the Member is determined to be Rs.1,82,200/-per month. The other terms and conditions of service of a Member are governed by Sub Section 89 of the said Act. Allowances and other Conditions of service of the Member shall be prescribed by Government under Kerala State Electricity Regulatory Commission (Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members) Rules, 2006 and amendments of the said rule from time to time.

Mode of Application:-

Applications in the prescribed format with bio data and details of experience superscribing the envelope "Application for appointment as Member [Law], Kerala State Electricity Regulatory Commission" may be sent by Registered Post with acknowledgement due to the following address:

Additional Chief Secretary, Power (A) Department
Government of Kerala, Government Secretariat,
Thiruvananthapuram- 695 001, Kerala

The last date for receipt of applications is 5 pm on 29/11/2025.

Those who are now working in State/Central Government, Autonomous bodies, judicial positions etc shall submit their application through proper channel subject to provision of section 84 of the Electricity Act 2003.

Applications forwarded otherwise and belated applications will not be considered on any ground. No enquiry regarding the applications will be entertained. Formal appointment will be made by the Government from the panel/select list recommended by the Selection Committee.

The notification and other details are also made available in www.kerala.gov.in, www.kseb.in, www.erckerala.org.

By order of the Governor

Puneet Kumar

29/10/2025

Additional Chief Secretary, Power Department
For Selection Committee

Application for the post of Member [Law], Kerala State Electricity Regulatory

Commission

Photo of the

Applicant

1. Name of the applicant:
2. Age and Date of Birth:
3. Postal Address:
4. Contact details including phone number, Mobile number, email id etc.:
5. Position now held:
6. Details of posts previously held with experience:
7. Experiences, if any, to deal legal issues related with problems in power sector:
8. Academic Qualification:
9. Special Qualification, if any:
10. Languages known:

11.If working in State/Central Government, Public Sector Undertakings Autonomous bodies ,Judicial positions (name, designation, address and contact details of cadre controlling authority, who will forward the application form along with Vigilance clearance and ACR for last three years):

I hereby certify that note (iv) below is not attracted in my case. The details in respect of note (iv) are attached.

I further certify that I do not have any financial or other interest which may likely affect prejudicially my function as Member [Law] KSERC.

I also undertake that in case I am selected, I shall resign/take VRS from the Central/State Government, Public Sector Undertakings, Autonomous body, Judiciary positions etc. where I am presently working.

Place:

Signature of the applicant

Date:

Name

Notes

- i) The applicant who are now working in State /Central Governments, Public Sector Undertakings, Autonomous bodies, judiciary positions etc. shall resign/take VRS before joining the post of Member[Law], KSERC, if selected, an undertaking in this regard shall be submitted along with the application.
- ii) The applicants who are in the service of State/Central Governments, Public Sector Undertakings, Autonomous bodies, judicial positions etc shall arrange for their Controlling officer to submit the ACRs for the last three years and document regarding Vigilance Clearance along with the application separately.
- iii) The applicants who have retired from the service of State/Central Government, Public Sector Undertakings, Autonomous bodies etc within the last two years shall also arrange to submit ACRs for the last three years of their service.
- iv) The applicant shall also furnish the details of any office, employment or consultancy agreement or arrangement which he has in his own name or in any firm, association of persons or body corporate or in the names of any relative, carrying on any of the following business or any financial interest therein.
 - (a) generation, transmission, distribution or supply of electricity.
 - (b) manufacture, sale or supply of any fuel for generation of electricity
 - (c) manufacture, sale, lease, hire, supply or otherwise dealing in machinery, plant, equipment, apparatus or fitting for the generation, transmission, distribution, supply or use of electricity, and
 - (d) any entity providing professional services to any of the business referred to in (a), (b) and (c) above
- v) Applicant should not have any financial or other interest which is likely to affect prejudicially his/her function as Member[Law] KSERC. A declaration to this effect shall also be furnished.